

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1071/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: Safilo India Pvt.Ltd.
V/s.
Rockym Optimor Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

C.P. No. 1071/I&BP/NCLT /MB/MAH/2017

1. None present.
2. This Petition is filed on 05.06.2017 by the Operational Creditor for the recovery of Rs. 2,29,81,044/-.
3. The Petitioner has not placed on record the proof of Service of Form No. 5 and Demand Notice as prescribed u/s 8 of the I&BP Code. The Petitioner has also not proposed the name of Interim Resolution Professional.
4. For due compliance listed for hearing on **28.07.2017**.
5. Registry is directed to issue notice of hearing intimating the next date of hearing now fixed on **28.07.2017**.

Dated: 13.06.2017

Sd/-
M.K. Shrawat
Member (Judicial)